

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 12

IA 2286/2024 In C.P. (IB)/1185(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **09.05.2024**

NAME OF THE PARTIES: **ABERDEEN FOODS PRIVATE LIMITED**

Section 10 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 2286/2024 –

1. Mr. Yahya Batatawala, Advocate appeared for the Applicant.
2. The present application is filed by the Resolution Professional to place on record report on Re-constitution of CoC and List of Creditor.
3. Accordingly, it is taken on record.
4. In view of aforesaid, **IA No. 2286/2024** is **allowed** and **disposed of**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna